IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cont. Case (Civil) No. 4 of 2019

Md. Shakil Ahmad … Petitioner

Versus

The State of Jharkhand & Anr. … Opposite Parties

CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioner : Mr. Vikesh Kumar, Advocate
For the State : Mr. R.R. Mishra, Addl. P.P.

Order No.06 Dated- 26.03.2021

Heard the parties through video conferencing.

Issue notice to the opposite party no.2 under registered post with A/D as well as under ordinary process for which requisites etc. must be filed within two weeks by the petitioner, failing which, this contempt case shall stand dismissed without further reference to the Bench.

Notice is made returnable within six weeks.

List this case after receipt of the service report of the notice issued to the opposite party no.2.

(Anil Kumar Choudhary, J.)

Sonu-Gunjan/